

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 68/TT/2021

- Subject** : Petition for determination of tariff from COD to 31.3.2019 for Replacement of existing 4 x 105 MVA, 400/220 kV, 1-Ph ICTs with 1x500 MVA, 400/220 kV, 3Ph ICT at Misa Sub-station under “North Eastern Region Strengthening Scheme-IV (NERSS-IV)” in the North-Eastern Region.
- Date of Hearing** : 2.11.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Assam Electricity Grid Corporation Limited and 6 others
- Parties Present** : Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for determination of transmission tariff for the 2019-24 tariff period in respect of “Replacement of existing 4 x 105 MVA, 400/220 kV, 1-Ph ICTs with 1x500 MVA, 400/220 kV, 3Ph ICT at Misa Sub-station” under “North Eastern Region Strengthening Scheme-IV (NERSS-IV)” in the North-Eastern Region;
 - b. Other remaining assets under the scope of NERSS-IV were covered under Petition No. 237/TT/2018 and 660/TT/2020. The petitioner has submitted that the other 500 MVA ICT alongwith bays at Misa Substation commissioned on 29.8.2019 and filed petition No 660/TT/2020 ;
 - c. The transmission asset was put into commercial operation on 29.3.2019 with a time over-run of 10 months from the schedule COD. The time over-run was due to issues in transportation of the transformer which involved crossing of flood affected Brahmaputra River, law and order problems in Assam, severe rainfall and other complex uncommon technical requirement. Details have been submitted in the
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petition. The reasons for time over-run were beyond the control of the Petitioner and, hence, may be condoned;

- d. Details of completion cost for the transmission asset have been submitted. ACE has been projected during 2019-24 tariff period. Reasons for marginal variation in the cost have been submitted;
- e. The information sought in the technical validation letter was filed *vide* affidavit dated 21.9.2021 wherein Liability Flow Statement, cash IDC, Form-5 and 12 have been submitted. No reply in the matter has been received from any of the Respondents.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

